

[English]

**Amendments in the MRTP Act**

1908. DR. T. SUBBARAMI REDDY:  
SHRI A.C. JOS:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have decided to amend the MRTP Act to align with the present corporate needs;

(b) if so, the main points of amendment being proposed in this regard and the time by which the Bill is likely to be introduced in Parliament;

(c) whether these amendments will be introduced during the current session of Parliament;

(d) if so, the number of multinational companies against whom investigation has been made by Director General, Investigation and Registrar of the Companies during the last two years separately; and

(e) the action taken by the Government against them?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (c) Yes, Sir. It is proposed to propose to appoint a Committee to examine the MRTP Act, 1969 and to suggest a modern Competition Law suitable to our conditions. A Bill will be introduced in the Parliament to amend the MRTP Act after the recommendations of the Committee are received and examined by the Government.

(d) and (e) There is no generally acceptable definition of a "multi-national company". As such Government do not maintain any statistics on companies based on so called classification of multinational companies.

[Translation]

**Transfer Vouchers issued by LPG Distributors in Uttar Pradesh**

1909. SHRI BAIJNATH RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of transfer vouchers issued by LPG distributors of Indian Oil Corporation Limited from

Ghaziabad area of Uttar Pradesh during each of the last two years;

(b) whether any enquiry is likely to be conducted by an intelligence agency to know whether these transfer vouchers were issued on the basis of bogus connections;

(c) if so, the likely time by which the same is to be conducted; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) In Ghaziabad District, there are 7 markets comprising of 19 LPG distributors. The number of TVs issued by the distributors of Ghaziabad District in the last two years is as under:—

TVs Issued	
1996-97	1997-98
5355	3569

(b) to (d) During the periodic inspections of distributorship, if any case of release of unauthorised connection against fake document is observed, action is taken against concerned distributor in terms of LPG distributorship agreement and/or marketing discipline guidelines in vogue.

[English]

**Telephone Directories**

1910. SHRI A. SIDDARAJU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone subscribers in Mysore and Chamarajanagar Districts in Karnataka;

(b) whether separate telephone directories are printed for Mysore and Chamarajanagar Districts;

(c) if so, whether there is any proposal to print these directories in Kannada also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA):

(a) The number of Telephone Subscribers in Karnataka are as under:

Mysore District	72630
Chamarajanagar District	7656

(b) No, Sir. A common telephone directory is printed for both the districts.

(c) and (d) Sir, according to the present Policy, telephone directories in regional languages be printed when the demand is more than 5% of the working DELS. Presently Kannada Telephone Directory is not being printed in these areas for want of demand Directory is not being printed in these areas for want of demand of such directories.

#### **Review of Fast Track Power Projects**

1911. SHRI GURUDAS KAMAT: Will the Minister of POWER be pleased to state:

(a) whether the Government have recently revised the progress made in implementation of fast track power projects;

(b) if so, the details thereof, project-wise;

(c) whether some of the projects are languishing behind the implementation schedule; and

(d) if so, the reasons therefor, project-wise?

THE MINISTER OF POWER, MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF NON-CONVENTIONAL ENERGY SOURCES (SHRI P.R. KUMARAMANGALAM): (a) to (d) The Government of India in 1994 identified 8 projects for extending its counter-guarantee. Out of these, counter-guarantee has already been issued to the Jegurupadu Combined Cycle Gas Turbine (CCGT) (216 MW) of M/s. GVK Industries in Andhra Pradesh and Dabhol CCGT (Phase I) (740 MW) of M/s. Enron Power Company in Maharashtra. M/s. Spectrum Power Generation Ltd. withdrew their request for counter-guarantee for the Godavari CCGT (208 MW) in Andhra Pradesh. In the case of Ib Valley Thermal Power Project (Unit 3 & 4) of M/s AES Ib Valley Power Corporation in Orissa, Government of India's counter-guarantee had been accorded to the project. Subsequently, the State Government re-negotiated the project parameters with M/s AES Ib Valley Power Corporation and they were allocated Units 5 & 6 (now renamed as Unit A & B) of the Ib Valley Thermal Power

Project. Fresh techno-economic clearance was issued by Central Electricity Authority for this project on February 26, 1999 on account of the revised project parameters. The case will now be processed for issuance of Counter-Guarantee.

On 16.5.1998, the Government approved extension of counter-guarantee in the case of the Visakhapatnam Thermal Power Project (1040 MW) of M/s Hinduja National Power Company Ltd. (HNPCL) in Andhra Pradesh, Bhadravati Thermal Power Project (1082 MW) of M/s. Central India Power Company (CIPCO) in Maharashtra and 250 MW single unit lignite based Neyveli Thermal Power Project of M/s. ST-CMS Electric Company in Tamil Nadu through a revised procedure. Counter Guarantee has not been issued for the 1000 MW Mangalore Power Project of M/s. Mangalore Power Company. The Government of India has decided that further steps for issue of counter-guarantee for this project could be taken once the decision of the Supreme Court on the SLP filed by Government of Karnataka against the judgement of High Court of Karnataka in the Public Interest Writ Petition No. 10697/97 is available.

Of the above mentioned 8 projects, the Jegurupadu CCGT and the Godavari CCGT have been fully commissioned. The first phase of the Dabhol CCGT (740 MW) has been commissioned on 11.12.1998 but is yet to start commercial operation. According to information available, construction work on the Neyveli Thermal Power project has also commenced recently. The remaining projects are yet to tie up finances from Indian Financial Institutions/foreign banks etc. Prior to achieving financial closure and start of construction activities. In the case of Bhadravati TPP, the major constraints for achieving financial closure are the resolution of the issue of location of captive coal mine in close proximity to the Ordinance Factory and the stay granted by the Mumbai High Court (Nagpur Branch) in regard to acquisition of land by Government of Maharashtra for the coal mining project. Government of India has been monitoring the progress of these projects and has intervened, wherever necessary, to expedite their commissioning.

#### **Establishment of Dispensaries of ISM**

1912. DR. SHAKEEL AHMAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to set up Unani, Ayurvedic and Homoeopathic dispensaries in various hospitals in the country;

(b) if so, the details thereof;